

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.I**

APPEAL No.C/129/12

(Arising out of Order-in-Original No.28/2011 dated 19/10/2011 passed by the Commissioner of Customs (General), Mumbai)

**Kamal Clearing & Forwarding Agency Pvt. : Appellant
Ltd.**

VS

**Commissioner of Customs (Gen) : Respondent
Mumbai**

Appearance

None for Appellant
Shri.S.R. Nair, EO, (AR) for respondent

CORAM:

**Hon'ble Shri Anil Choudhary, Member (Judicial)
Hon'ble Shri C.J. Mathew, Member (Technical)**

**Date of hearing :16/07/2018
Date of pronouncement : 16/07/2018**

ORDER NO.A/86975/2018

Per : Anil Choudhary

The appellant through his Advocate has prayed for withdrawal of appeal vide letter dated 11/07/2018, as the operation of CHA licence was reinstated by order-in-original No.89/2013/CAC/CC(G)/PKA/CBS (Admin) dated 31/07/2013 passed by the Commissioner of Customs, Mumbai, subsequent to filing of this appeal and thus the present appeal filed against the order of suspension has become infructuous.

2. Ld. AR has no objection for withdrawing the appeal. Accordingly, we dispose of the appeal as withdrawn.

(C.J. Mathew)
Member (Technical)

(Anil Choudhary)
Member (Judicial)

PJ